



**IN THE INCOME TAX APPELLATE TRIBUNAL  
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT  
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA Nos.216 to 218/LKW/2018

Assessment Years: 2012-13, 2013-14 & 2014-15

U.P. State Seed Certification Agency Beej Pramaikaran Bhawan, Alambagh Lucknow	v.	The DCIT (Exemptions) Lucknow
TAN/PAN:AAAJU0174D		
(Appellant)		(Respondent)

Appellant by:	Smt. Sweta Mittal, C.A.		
Respondent by:	Smt. Sheela Chopra, CIT (DR)		
Date of hearing:	01	09	2021
Date of pronouncement:	02	09	2021

**ORDER**

**PER A.D. JAIN, V.P.:**

These are assessee's appeals against the orders of the ld. CIT(A)-4, Lucknow, all dated 10.2.2018, for assessment years 2012-13, 2013-14 & 2014-15.

2. The assessee, through its Counsel, has submitted an application dated Nil, received by the Registry of this Office on 31.08.2021, vide which it has been submitted that the ld. Commissioner of Income Tax (Exemption), Lucknow has issued certificates in Form No.3, dated 9.2.2021 under the Vivad Se Vishwas Scheme for assessment years 2012-13, 2013-14 & 2014-15, therefore, the assessee wants to withdraw the appeals. The Ld. DR has no objection. Accordingly, we permit the assessee to withdraw the appeals.

3. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 02/09/2021.

Sd/-  
[T. S. KAPOOR]  
ACCOUNTANT MEMBER

Sd/-  
[A. D. JAIN]  
VICE PRESIDENT

DATED:02/09/2021

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar